

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:25  
ANSWERED ON:08.08.2012  
MODIFICATION IN UID SCHEME  
Azad Shri Kirti (Jha)

**Will the Minister of PLANNING be pleased to state:**

- (a) whether some modifications are being effected in the UID scheme;
- (b) if so, the details thereof; and
- (c) the additional financial burden to be borne by the Government due to these modifications?

**Answer**

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a) to (b): Drawing learnings from the experience of the Phase I and the various suggestions received from Stakeholders of the UIDAI Eco-System, the following amendments/improvements have been incorporated in the existing process/guidelines and technology:-

(i) UIDAI will continue to have Multi Registrars Model to cover the target population within the given time frame. All registrars of UIDAI(excluding RGI) will enrol within the geographical boundaries of 18 States/UTs. Non State Registrars(Banks, IGNOU,NSDL etc.) will work on the model of enrolments within/near own premises under intimation to regional Offices of UIDAI. They will follow enrolment model of sweep approach in consultation with Regional Offices and State Governments.

(ii) Registrars have been advised to engage UIDAI empanelled enrolment agencies for undertaking enrolments. Enrolment Agencies will also undergo enrolment centre on- boarding process prior to launching enrolment activities. Enrolling Agencies are to re- register all their machines before launching fresh enrolment. They have to also prepare enrolment plans. Training for Admin Staff, and Operators/Supervisors has been emphasized.

(iii) There would be special focus on social inclusion during enrolment.

(iv) Setting up of permanent enrolment centers for those who have missed the first phase of enrolment. These centers can also be a touch point for correction/modification/updation and re-enrolment, if necessary.

(v) It has been re-emphasized that no sub-contracting of enrolment work is permissible.

(vi) It has been decided that third party audit of EA performance needs to be implemented to review process compliance with enrolment process.

(vii) To de-incentivize errors committed by operators/supervisors during enrolment in the field, provision has been made to impose penalties.

(viii) It has been mandated that Registrars will ensure the presence of document verifiers at all enrolment centres.

(ix) GPS system should be activated as soon as possible to ascertain the location of enrolment centers and as a security feature.

(x) All operators will do End of Day Review (EOD) of their enrolments to ensure demographic errors are minimized.

(xi) Synching of enrolment stations every 10 days with CIDR & uploading of packets within 20 days of enrolment.

(xii) Java based Single client version i.e. Java based client version 2.1.0.0 has already been rolled out on 07.05.2012 for resident enrolment during phase II.

(xiii) There should be provision of scanning of PoI/PoA documents provided by the residents during the time of enrolment.

(c): The necessary hardware for processing the additional enrolments will be acquired as per need. The Government has approved a total of Rs. 8814.75 for Phase-III, which subsumes Rs. 3023.01 crore provided in Phase II. For the financial year 2012-13, a budget provision of Rs. 1758 Crore has been made by the Government to enable UIDAI to carry out its mandate.